

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. SANJAY PARIHAR

Petition(s) for Special Leave to Appeal (Crl.) No(s). 827/2015

THE STATE OF RAJASTHAN

Petitioner(s)

VERSUS

RAGHUNATH

Respondent(s)

Date : 18-07-2017 This petition was called on for hearing today.

For Petitioner(s)

Mr. Milind Kumar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Service of notice is complete on respondent Nos. 2 and 4 but no one has entered appearance on their behalf.

Service is abated in respect of deceased respondent No.3 vide order dated 27.3.2017 of the Hon'ble Judge Chamber.

Fresh steps for the service of notice by usual mode to the respondent No.1 shall be taken by the learned counsel for the petitioner within a period of two weeks. Dasti in addition is permitted to be served.

List again on 31.8.2017.

SANJAY PARIHAR
Registrar